

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 671 of 2020

IN THE MATTER OF:

Amardeep Singh Bhatia

...Appellant

Vs.

**Abhishek Nagori,
Liquidator of Asian Natural Resources
(India) Ltd. & Ors.**

...Respondents

Present:

For Appellant: Ms. Ratnanko Banerji, Sr. Advocate with Ms. Heena George, Advocate.

**For Respondents: Mr. Mukund P. Unny, Advocate for R-1.
Mr. Arvind Kumar Gupta, Advocate for R-2.
Ms. Pabitra Dutta (Intervenor).
Ms. Anindita Dhankar. Advocate.**

With

Company Appeal (AT) (Ins) No. 792 of 2020

IN THE MATTER OF:

Vitol S.A

...Appellant

Vs.

Abhishek Nagori & Ors.

...Respondents

Present:

For Appellant: Mr. Ratnanko Banerji, Sr. Advocate with Ms. Heena George, Ms. Pabitra Dutta, Ms. Anindita Dhankar and Mr. Arvind Kumar Gupta, Advocates.

For Respondents: Mr. Mukund P. Unny, Advocate.

ORDER

(Through Virtual Mode)

24.11.2020: At request of Learned Counsel Ms. Heena George, appearing for Respondent No. 8 in Comp. App. (AT) (Ins) No. 792 of 2020 for filing of Vakalatnama and Reply/Response by 08.12.2020. The Learned Counsel for Respondent No. 8 Ms. Heena George, shall serve the copy of the Reply/Response of Respondent No. 8 to the Learned Counsel for the Appellant one week before the next date of hearing. It is open to the Appellant to file any 'Rejoinder' within three days thereafter. The Office of the Registry is permitted to receive the aforesaid Reply/Response of Respondent No. 8 and 'Rejoinder' by the Appellant to be filed if any.

The Registry is directed to List the matter on **08.12.2020**.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sr/kam